श्रापा गा० राजारेज : में दो तीन व्याइंट्स महा चहात हुँ।

MR. DEPUTY CHAIRMAN: I can understand if you had any references to make at the First Reading stage.

् अप्रयोग्धाः स्विभीतः मेरेसिर्फ दोतीः सद्दस्त है।

SHRI B. R. BHAGAT: How can he speak?

MR. DEPUTY CHAIRMAN: How can you speak at this stage? I can understand the point if you had raised any objections and if they had not been answered. But you were not here at the time.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE APPROPRIATION (No. 7) BILL, 1959

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Mr. Deputy Chairman, Sir, I beg to move:

"That the Bill to provide for the authorisation of appropriation monevs out of the Consolidated Fund of India to meet the amounts spent in respect of the former Part C States of Delhi and Himachal Pradesh on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services for that year, by the Legislature of each of those States as passed by the Lok Sabha, be taken into consideration."

As hon. Members are aware, former States of Delhi and Himachal Pradesh like other Part C States with Legislatures had separate Consolidated Funds of their own and funds required by

them were provided through Appropriation Acts passed bу With respective Legislatures. repeal of the Part C States Act, 1951, under Section 130 of the States Reorganisation Act, 1956, the former Part C States of Delhi and Himachal Pradesh became Union Territories to be administered by the under Article 239 of the Constitution. The expenditure from 1st November, of these 1956 onwards in respect territories is thus being met from the Consolidated Fund of India.

The States Reorganisation Act, 1956, empowers the President to regularise by order, the excesses relating to these States for the year 1955-56 or any earlier financial year, but the Act is silent in respect of the excesses relating to the period 1st April 31st October 1956. Government have that in so far as the been advised excesses of the former States of Delhi and Himachal Pradesh for the first seven months of the year 1956-57 are concerned. Parliament alone is competo regularise them. The before the House accordingly seeks to regularise the expenditure incurred by these States in excess of the Grants sanctioned by the former Legislatures for the whole of the year 1956-57.

The Appropriation Accounts Delhi and Himachal Pradesh for the period 1st April to 31st October, 1956 were laid before Parliament on the 24th November, 1958 and 11th December, 1957 respectively. These accounts have been examined by the Central Public Accounts Committee and the Committee have in their Twelfth and Sixteen'h Reports presented Parliament in April last recommended the regularisation of these excesses. Sir, with these words, I move.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consol'dated Fund of India to meet the amounts spent in respect of the former Part

C States of Delhi and Himachal Pradesh on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year by the Legislature of each of those States, passed by the Lok Sabha, be taken into consideration."

شرى فريد العق انصاري (اتر یردیش): مستر ذیتی چیر مین -مجهے اس اپروپایشی بل کے متعلق کھے زیادہ کہنا نہیں ہے۔ دھلی کے متعاق جو اماونٹ ہے اس کے بارے میں منصے صرف کے بات کہلی ہے اور ولا یہ ھے کہ دھائی کی ھمھ کا سے یه دیمات رهی هے که یهاں پرمانلت سركت بليم هونا جاهنيه -

†[भी फरीबुलहक ग्रन्सारी (उत्तर प्रदेश): निस्टर डिपूटी चैयरमैन, मझे इस एप्रोप्रियेशन बिल के मतल्लिक कुछ ज्यादा कहना नहीं है। दिल्ली के मृतिलिक जो ग्रमाउन्ट है उसके बारे में मुझे सिर्फ एक बात कहनी है और वह यह है कि देख्ती की हमेशा से यह डिमांड रही है कि यहां परमानेंट सरिकट बेंच होना चाहिए।

श्री बी० ग्रार० भगत: यह पालिसी मैटर है। सन् १९४६-५७ में जो एक्सेस एक्तपेंडीचर हुन्रा, उसको रेग्युत्रेराइज करने के लिए यह बिल हैं। दिल्ली में सिंकट बेंच हो या न हो, यह पालिसी मैटर म्राप उठा रहे हैं, जो कि भ्रापको इस बिल पर नहीं उठाना चाहिये ।

SHRI FARIDUL HAQ ANSARI: is not a question of policy. So far as the question of a Circuit Bench is concerned, they have accepted the Circuit Bench for the State of Delhi. But it is not permanent.

THE MINISTER OF STATE IN THE MINISTRY OF HOME **AFFAIRS** (SHRI B. N. DATAR): May I point out, Sir, that this amount relates to a previous period? So far as the question of the continuance or otherwise of the Circuit Bench is concerned, it is entirely an independent matter, and Members can speak on that subject only when there is any resolution or motion relating to the present state of affairs in Delhi.

SHRI ROHIT M. DAVE (Bombay): The item is there . . .

MR. DEPUTY CHAIRMAN: relates to some amount spent in 1956-57. So they want sanction for that amount spent in excess. remarks, if any, should be confined to that.

SHRI FARIDUL HAQ ANSARI: 1 want that the Circuit Bench should be permanent.

DEPUTY CHAIRMAN: will not be proper. When the General Budget comes up, you can speak on

SHRI H. P. SAKSENA (Uttar Pradesh): Mr. Deputy Chairman, Sir, these are the days of austerity and the that we have in the little money possession of the Government of India should be very cautiously and carefully spent. This Consolidated Fund of India, as it is known, is not an inexhaustible one and it is not like the proverbial 'Karun ka khajana' from which we can draw any amount desire whenever there occasion and whenever there is an opportunity. I am surprised to find that whenever any Part A or Part B or Part C State is in financial trouble, we are asked to advance money from the Consolidated Fund of India. This is a very practice. I personally am very happy at this state of affairs. All the arguments that the hon. Deputy

^{†[]} Hindi transliteration.

[Shri H. P. Saksena.]

Minister of Finance has given in support of this Appropriation Bill are, to my mind, very unpalatable, unwholesome and unreasonable. Therefore, Sir, I stand as the watchdog for the funds of the Government of India and they should not be spent so lavishly as they are being spent.

With these words, Sir, I want to enquire from the hon Minister who has sponsored this Bill as to why these Territories—former Part 'C' States—were not warned of the necessity of leading an austere life, of spending as little money as possible.

My hon, friend on my right has raised objections about circuit benches or electricity but then, apart from that, I want to say that, with the little money that we have at our disposal and not forgetting the austerity through which the country is passing, we should be very careful about the amount of money that we sanction as excess appropriation.

श्री पां० ना० राजभोज (मुम्बई): उपसभापति महो.य, १,२१,६२१ द० दिल्नी के बारे में १६५६-५७ में जो ज्यादा खर्चा हुआ है उसका समर्थन करते हुए मैं प्रापको एक दो बातें बताना चाहता हूं। यह जो एक्सेस हुआ है वह फाइनेंशल एड-जस्टमेंट है लेकिन जब तक कोर्ट का इससे ताल्लुक है तब तक यह कहना जरूरी है कि दिल्ली में जो कोर्ट है उसमें सुवि। नहीं है श्रीर बहुत सी शिकायतें अखबारों में आती रहतीं हैं। बार असोसिएशन ने भी इस पर अपनी शिकायत बताई थी। तो मेरी प्रार्थना है कि उस पर ध्यान दिया जाय।

दूसरा प्वाइंट यह है कि यह बात सन् १६५६-५७ की है इसिलये और चिक पिल्लक एकाउंडम कमेटी ने इसको रेग-लराइज करने की सिफारिश का है इसालय हर इस पर अधिक बहस नहीं कर सकते हैं लाकन दिल्ला में जो पनाब हाई काट का सिकट बेंब है उस पर सरकार को ग्रपनी नीति जाहिर करने की जरूरत हैं। यह सर्किट बेंच कायम की जाय ऐसी लोगों की मांग है और चंडीगढ में ग्राने जाने का जो खर्चा भौर इनकंबीनियेंस होता हैं उसको कम किया जाय। सस्ता ग्रौर जल्द इन्साफ हो ऐसी हमको कोशिश करनी चाहिये।

भी उपसभापति : यहां यह विषय नहीं ह । 🐉 🎎

श्रो पा॰ ना॰ राज गोज : ला किमशन की रिपोट में इस बारे में लिखा है कि सिर्फ एक ही बेंच होगा श्रोर ये बेंचेज खत्म किये जायेंगे। इस बारे में सरकार का धोरण क्या है उसकी जानकारी हमें मिलनी चाहिये। श्रोर यह बिल्डिंग के बारे में भी एक बात कहूंग कि हास्पिटल तथा हाईकोर्ट के लिये हम पैसा खर्च कर के इमारतें बनाते हैं लेकिन उनमें सुविधा नहीं होती है।

SHRI M. P. BHARGAVA (Uttar Pradesh): How are we concerned with all these things?

MR. DEPUTY CHAIRMAN: There is nothing in the Bill about all these. The same objection that applies . . .

Shri ABHIMANYU RATH (Orissa): I cannot understand, Sir, how reference to things of Chandigarh can come here.

MR. DEPUTY CHAIRMAN: It has no relevance.

भी पां० ना० राजभोज : एक मिनट में खत्म होता हैं ।

श्री उपसभापति : एक मिनट की बात विन्ति की बात वि

श्री पां० ना० राजभोज: लीगल प्वाइट के लिये में बात कर रहा हू। एकता लोगल प्वाइट है, द्या पांइट यह है कि इमारतें न खड़ी का जारें कार उस पैसे को गरीबों के लिये, हरिजनों के लिये लीगल एड देने के वास्ते खर्च किया जाय । ग्राम पंचायतों की श्रिधिकार देने से इंसाफ . . .

MR. DEPUTY CHAIRMAN: Order, order.

श्री पां० ना० राजभोजः मैं बताना चाहता हूं कि सस्ता होगा ।

MR. DEPUTY CHAIRMAN: There is nothing about Gram Panchayats, legal aid, Chandigarh. This is Appropriation Bill.

श्री पां० ना० राजभोजः मैं ग्रापके जरिये से कुछ नये सजेशंस दे रहा हूं।

श्री उपसभापतिः इस बिल में सिर्फं तीन ग्राइटम्स हैं, उन तीन ग्राइटम्स के बारे में ही कहें।

SHRI ABHIMANYU RATH: These things are irrelevant, Sir.

भी पां० ना० राजभोजः मुझे ग्राप बोलने के पहन ही डिस्टर्ब कर देते हैं तो मैं क्या बता बकता हूं।

SHRI ABHIMANYU RATH: How are these related to this thing?

श्री पां० ना० राजभोज: ये विरोधी पार्टी के लोग हैं। ग्राप हिन्दी तो समझते नहीं है।

श्री ग्रिभिमृन्यू रच: हम समझ रहे हैं।

श्री पां० ना० राजभोज : श्रापका शुभनाम क्या है ?

MR. DEPUTY CHAIRMAN: Order, order.

श्री पां० ना० राजभोज : जो मैंने प्वांइटस बताये हैं इसके लिये . . .

MR. DEPUTY CHAIRMAN: You can only speak about the three items

in the Bill. You are speaking something about . . .

श्री पां० ना० राजभोजः मैंने यह बताया कि ला कमिशन को रिनोर्ट में इस बारे में लिखा गया है कि सिर्फ एक ही बेंच होगा श्रीर बेंचेज खत्म की जायेगी। इस बारे में सरकार का धारण क्या है उसका जानकारी हमें मिलनी चाहि ये। श्रीर बिल्डिंग के बारे में भी एक बात कहूंगा कि हास्पिटल तथा हाई कोर्ट के लिये हम पैता खर्च कर के इमारते बनाते हैं लेकिन उनने सुविधा नहीं होता है . . .

DR. R. B. GOUR: (Andhra Pradesh): On a point of order, Sir. The point is that the hon. Member is making a speech which has nothing to do with the Appropriation Bill, and L would like your guidance on this point, whether he should be allowed to speak.

श्री पां० ना० राजभोज: मेरे भाई हर वक्त विरोध में बोलते हैं। ये कम्युनिस्ट भाई हैं। यह कई अच्छा नहीं है। जब मैं बोलता हूं ये हर वक्त प्वाइट आफ आईर निकालते हैं। यह इनकी भ त हा गई है। हमारे बोलने के पहले ही प्वाइट आफ आईर लगा दिया।

Mr. DEPUTY CHAIRMAN: Order, order; you are not speaking on the Bill.

श्री पां० ना० राजभोजः मेरा कहना है कि हमारे प्राइम मिनिस्टर साहब कहते है कि स्कूलों को बड़े मकानों की जरूरत नहीं है। इतने बड़ मकान बनाये हैं, इनकी क्या जरूरत है ? पेड़ के नीचे या ग्रोपे : ग्राऊंड पर स्कूल चल सकता है।

SHRY ABHIMANYU RATH: Sir,, what is all this? Is it relevant?

श्री पां॰ ना॰ राजमीज : यह समझतेः नहीं हैं। श्री अभिमन्यु रथ: हम समझते हैं, श्राप समझते नहीं हैं। How is all this releated to the Bill? How is it allowed to go on?

भी पां० ना० राजभोजः हम उपसमापति जी से बात कह रहे हैं, स्राप लोग ऐसा क्यों कर रहे हैं। यह ठोक नहीं है।

MR. DEPUTY CHAIRMAN: Mr. Rajabhoj, I have been telling you that you are irrelevant. What you are talking is irrelevant. If you have anything to say on the Bill, you can speak; otherwise you can close your remarks. Please sit down.

SHRI B. R. BHAGAT: Mr. Deputy Chairman, Sir, I am sorry the hon. Member has left. Perhaps he has not made the remarks seriously. He has charged me with speaking unpalatable and unreasonable words. I am not given to speak unpalatable words. I might explain to the hon. Member -very briefly that the excesses that he meant are not the excesses that meant here. I can assure him and House that no wastage has occurred. What happens that money is . .

श्री जस्मत शां सार्यः (उत्तर प्रदेश) आप राजभोज की की समाना प्राही हैं ती हिन्दी में ही यह बता दीजियें।

SHRI B. R. BHAGAT: The Member was not present. I am replying to the Member who sits behind him, Mr. Saksena. The excesses are of this nature. Now, when the accounts are compiled it is found that something more has been spent First, some more money goes out and are compiled accounts. a few months later. Then we find that some excess in expenditure has been incurred. Then the Public Accounts Committee looks into it and recommends to Parliament for regularising it, that is to say, any amount spent in addition to the amount veted by Parliament can only be regularised by Parliament. So, such excess does not mean any wastage here or any excess in the usual sense. So, the hon. Member may rest assured that so far as Government is concerned, it takes care that money is spent fruitfully and very usefully and no money is wasted.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the authorisation of appropriation out of the Consolidated Fund of India to meet the amounts spent in respect of the former Part C States of Delhi and Himachal Pradesh on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year by the Legislature of each of those States. as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. R. BHAGAT: I move:

"That the Bill be returned."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

3 P.M.

THE MISCELLANEOUS PERSONAL LAWS (EXTENSION) BILL, 1959

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I move:

"That the Bill to provide for the extension of certain personal laws